

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321

IA-3557/2022, IA-332/2022, IA-3484/2022

In

IB-619(ND)/2019

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

M/s. Jagtar Singh & Sons Hydraulics Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant

:

For the Liquidator

:

Mr. Abhu Dash, Adv. In IA-3557/2022, IA-332/2022, IA-3484/2022

ORDER

Due to paucity of time, the matter is adjourned to
11.06.2024.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay